

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal(AT) No.156 of 2019  
Company Appeal(AT) No.157 of 2019  
Company Appeal(AT) No.158 of 2019  
Company Appeal(AT) No.159 of 2019  
Company Appeal(AT) No.160 of 2019  
Company Appeal(AT) No.161 of 2019  
Company Appeal(AT) No.162 of 2019  
Company Appeal(AT) No.163 of 2019  
Company Appeal(AT) No.164 of 2019  
Company Appeal(AT) No.165 of 2019  
Company Appeal(AT) No.166 of 2019  
Company Appeal(AT) No.167 of 2019**

**IN THE MATTER OF:**

**Gireesh Kumar Sanghi**

**...Appellant**

**Vs**

**Mr. Ravi Sanghi & Ors.**

**....Respondents**

**Present:**

**For Appellant:**

**Mr. Yogesh Jagia, Ms. Alisha Chopra, Mr. Hitesh Sachar, Mrs. Anju Jain, Ms. Shagun Singh, Advocates**

**O R D E R**

**26.07.2019** - Heard learned counsel for the Appellant on the question of maintainability of the appeals u/s 421 of the Companies Act, 2013 against the order passed by the National Company Law Tribunal in view of the power vested in it [under Article 215 of the Constitution of India] and under the provision of the Contempt of the Courts Act, 1971.

Order is reserved on the question of maintainability. ...contd.

Appellant is allowed to file short written submissions not more than three pages. It will be open to the Appellant to enclose copy of relevant citations of Hon'ble Supreme Court.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

**Company Appeal (AT) Nos. 156, 157,158, 159, 160, 161, 162, 163, 164, 165, 166 & 167 of 2019**